

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 342/98.

Date of Decision: 30/4/98

Puran Singh _____ Applicant.

Shri S.S. Karkera _____ Advocate for
Applicant.

Versus

4 Ors.

Army Headquarters through D.G., AFMS & Respondent(s)

Shri V.S. Masurkar _____ Advocate for
Respondent(s)

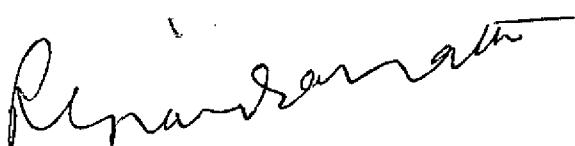
CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman.

Hon'ble Shri.

- (1) To be referred to the Reporter or not?
- (2) Whether it needs to be circulated to
other Benches of the Tribunal?

app.


(R. G. VAIDYANATHA)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULE STAN BLDG. NO. 6, 4TH FLR, PRESCOR RD, FORT,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO. 342/98.

DATED THE 30TH DAY OF APRIL, 1998.

CORAM : Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.

Puran Singh s/o Durga Prasad Mohra,
R/o Care Shri Hukki Challani,
Gora Bazar, Kamptee, Distt. Nagpur.

... Applicant.

By Advocate Shri S.S. Karkera
for Shri J.N. Anthoney.

V/s.

1. Army Headquarters through
the Director General A.F.M.S. (DMS-3),
Adjudant Geneal Branch,
R.K. Puram, New Delhi.

2. Head Quarters,
Southern Command (Med.),
Pune-1.

3. The Deputy Director,
Medical Services,
Head Quarters Mand 'G' Area,
Colaba, Mumbai - 400 005.

4. Adjudant General Branch,
A.G.Org. 4(C iv) (5),
Army Headquarters,
New Delhi.

5. The Commanding Officer,
Military Hospital,
Kamptee, Distt. Nagpur.

... Respondents.

By Advocate Shri V.S. Masurkar.

I O R D E R

¶ Per Shri R.G. Vaidyanatha, V.C. ¶

The Learned counsel for the respondents opposes admission and granting of any Interim Relief. Heard both the counsel for some time. The applicant has been transferred from Kamptee, Nagpur to Nasik vide transfer order dated 11/2/98. The learned counsel for respondents brings to my notice that previously the applicant had given a representation seeking transfer to Nasik and it had been noted in a particular register and now the Army Head Quarters has passed the order under question, transferring many officials including the applicant.



After hearing both the sides, I feel that no case is made for admitting the OA. Since the applicant is unwilling to go on transfer, it is open to the applicant to make a detailed representation to the respondents regarding the question of transfer. If such a representation is made, respondents may consider the same and pass appropriate order as per rules within two months from the date of receipt of representation. The OA is disposed of at the admission stage with no orders as to costs.

R. G. Vaidyanatha
(R. G. VAIDYANATHA)
VICE CHAIRMAN

abp.